

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

STARRED QUESTION NO:272
ANSWERED ON:16.03.2015
AMENDMENT TO INDUSTRIAL DISPUTES ACT
Pal Shri Jagdambika

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government intends to amend the Industrial Disputes Act;
- (b) if so, the details of the amendments proposed and the reasons therefor; and
- (c) the likely effects of these amendments on the employer-employee relationship?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a) to (c): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF THE LOK SABHA STARRED QUESTION NO. 272 FOR 16.03.2015 BY SHRI JAGDAMBIKA PAL REGARDING AMENDMENT TO INDUSTRIAL DISPUTES ACT.

(a) to (c): The Department of Industrial Policy & Promotion (DIPP) has suggested amendment of the Section 25FFF of the Industrial Disputes Act, 1947 to bring the 'Manufacturing Sector' within the ambit of the Section 25FFF of ID Act, 1947, for implementing the National Manufacturing Policy. Two Tripartite Consultation meetings have been held on (18.09.2012 & 18.06.2014) to discuss the proposed amendment to the ID Act, 1947, but during those meetings the representatives of Central Trade Union Organizations (CTUOs) opposed the proposed amendment. Therefore, no consensus has been arrived. As such, the suggested amendments have not yet been finalized.